

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1060/2018

Monday, this the 12<sup>th</sup> day of March 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Vijender Kumar, PET, Group B  
s/o late Sh. Raghubir Singh  
r/o H.No.395, VPO Bakner, Delhi  
Employee ID 19000012

(Mr. M K Bhardwaj, Advocate)

..Applicant

Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary  
New Secretariat, IP Estate  
New Delhi
2. The Director  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat, New Delhi
3. The Deputy Director of Education  
District West-B, Vikaspuri  
New Delhi

..Respondents

(Mr. R N Singh, Advocate)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

The applicant joined as Physical Education Teacher. In July 2011, he applied for study leave. With the sanction of study leave for two years, he proceeded on study leave up to 30.06.2013. While he was on study leave, he resigned from service vide his resignation letter dated 01.09.2012. The grievance of the applicant is that no order has been passed thereon and he was not allowed to join from the month of December 2013. The applicant

submitted a representation dated 18.11.2017 and sent a legal notice dated 17.01.2018.

2. Without considering the question of limitation in any manner, we dispose of this O.A. at the admission stage with a direction to the respondents to decide the aforesaid representation and legal notice sent by the applicant, within a period of three months from the date of receipt of a copy of this order, by passing a reasoned and speaking order.

**( K.N. Shrivastava )**  
**Member (A)**

**March 12, 2018**  
/sunil/

**( Justice Permod Kohli )**  
**Chairman**